

ITEM NO.39

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing O.T. and impleadment and permission to file additional documents)

Date : 28/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr.S.R. Singh, Sr. adv.
Mr.Salman Khurshid, Sr. Adv.
Mr. J.C. Gupta, Sr. Adv.
Mr.sushant K. Yadav, Adv.
Mr. Avnish Singh, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. Fakhruddin, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms.Sadiya Shakeel, Adv.
Mr. Ansar Ahmad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for impleadment is allowed.

Issue notice.

(Rajni Mukhi)
Sr. P.A.

(Sneh Lata Sharma)
Court Master